

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Orginal Application No. 101 of 2022

GREEN SOCIETY, COSTAL CORRIDOR

Redg No. 116/2021, C/o. Sri Dhanvi Weigh Bridge
Chintavaram Village, Chillakur Mandal,
SPSR Nellore District, Represented by its President
B. Mandan Kumar Reddy, S/o. Chandra Reddy
Ph: 8074517494, eEmail; greensocietynlr@gmail.com.

.....Applicant

-VS-

1. THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

Indira Paryavaran Bhawan
Jorbagh Road New Delhi - 110 003
Represented by its Director
Ph No. 011-24695132, Email: mefcc@gov.in and 14 others Respondents

COUNTER AFFIDAVIT FILED BY THE 3RD RESPONDENT

DATE-13-03-2022



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
Mobile: 98407 98460 / 63831 21322, Email: rednymadhuri09@gmail.com

COUNSEL FOR 3RD Respondent

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It is certified that all the documents contained in the above annexure are true copies.

Date: 13-03-2023


**Member Secretary
SEIAA, AP**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Original Application No. 101 of 2022

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Indira Paryavaran Bhawan
Jorbagh Road New Delhi - 110 003
Represented by its Director
Ph No. 011-24695132, Email: mefcc@gov.in

2. INSPECTOR GENERAL OF FORESTS

Ministry of Environment, Forest and Climate Change
Integrated Regional Office, Vijayawada Green House
Gopalareddy Road, Vijayawada - 520010, Andhra Pradesh
Ph No. 0866-2419787, Email: iro.vijayawada-mefcc@gov.in

3. STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY

Andhra Pradesh (SEIAA-AP), Ministry of Environment,
Represented by its Member Secretary
Forest & Climate Change, D. No. No. 26-14 D/2
Near Sunrise Hospital, Pushpa Hotel Centre
Chalamavari Street, Kasturibaipet, Vijayawada-520010
Ph. No. 0863-2444438, Email: splcs_efst@ap.gov.in

4. THE ANDHRA PRADESH POLLUTION CONTROL BOARD

Represented by its Member Secretary
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010

5. THE ENVIRONMENTAL ENGINEER,

Regional Office Andhra Pradesh Pollution Control Board
Nellore, SPSR Nellore District Ph No. 9866776736, Email: pcbnrlr@gmail.com

6. THE CONTROLLER GENERAL,

Indian Bureau of Mines
2nd Floor, Indira Bhavan, Civil Lines
Nagpur-440001, Maharastra
Ph No. 7122560041, Email: cg@ibm.gov.in

7. THE DIRECTOR GENERAL OF MINES SAFETY

DGMS Head Office, Sardar Patel Nagar
Dhanbad, Jarkhand-826001
Ph No. 0326-2221000, Email: dg@dgms.gov.in


**Member Secretary
SEIAA, AP**

8. THE DIRECTOR OF MINES AND GEOLOGY

Sri Anjaneya Towers, D.No. 7-104, B-Block
 5th & 6th Floors, Vijayawada
 Ibrahimpatnam, Andhra Pradesh 521456
 Ph NO. 08632442113, Email: admin@apmines.gov.in

9. THE ASSISTANT DIRECTOR OF MINES & GEOLOGY,

2nd Street, Vikram Nagar, Nellore-524 004.
 Ph No: 91006 88837, Email: admgnlr1@gmail.com

10. THE DIRECTOR GENERAL OF VIGILANCE AND ENFORCEMENT

Andhra Pradesh, 3rd Floor, NTR Administrative Block
 Pandit Nehru Bus Station, Vijayawada-520002.

11. SRI S. KRISHNA REDDY,

S/O. PARASURAMI REDDY Age 60 years, Occ: Business
 H. No. 4/1/26, Naidupet.
 Tirupati District, Andhra Pradesh-524412
 Ph No. 9848487411, Email: chandraminerals48@gmail.com

12. SRI Y. JANAKI RAMI REDDY,

S/o. Subba Rami Reddy Age 70 years, Occ: Business
 Varagali Village, Chillakur Mandal
 Tirupati District, Andhra Pradesh-524101
 Ph No. 998900400, Email: saranreddy99@gmail.com

13. SRI D. VINAY KUMAR REDDY,

S/o. Srinivasulu Reddy Age 45 years, Occ: Business
 Ballavolu Village, Chillakur Mandal Tirupati District,
 Andhra Pradesh-524101.
 Ph No. 9441847833, Email: duvvuruvinayreddy5@gmail.com

14. M/S. SHREE VAMANA ENTERPRISES

4/47, Canara Bank Building
 Chintavaram Village, Chillakur Mandal
 Tirupati District, Andhra Pradesh-524412
 Represented by its proprietor Mr. Mohan Kartik, S/o. Mohan
 Ph No. 8500906555, Email: kartheekece.vlr@gmail.com


 Member Secretary
 SEIAA, AP

15. M/S. VAMANA FUTURE GEN PRIVATE LIMITED

4/47, Canara Bank Building

Chintavaram Village, Chillakur Mandal

Tirupati District, Andhra Pradesh-524412

Represented by its Managing Director Mr. Mohan Kartik, S/o. Mohan

Ph No. 8500906555, Email: kartheekece.vlr@gmail.com

...Respondents

COUNTER AFFIDAVIT FILED BY THE 3rd RESPONDENT

I, Dr. P.V.Chalapathi Rao, son of Pasala Lakshmaiah, aged 53 years, Member Secretary, AP State Environment Impact Assessment Authority, Vijayawada do hereby solemnly and sincerely affirm and state as follows:

1. I am the 3rd Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraph 1 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard to the averments made in paragraph 2 of the affidavit is denied as false. It is submitted that, it is true that SEIAA has issued Environmental Clearances to R11 to R13 for mining of silica sand **(Annexure -1)**.
5. With regard averments to the made in paragraph 3 of the affidavit is denied as false. It is submit that this office received complaint alleging illegal mining being carried by R11 to R13 on 1.08.2022. This compliant has been forwarded to the Head office, APPCB and RO Nellore() for taking


Member Secretary
SEIAA, AP

- further necessary action as the EC conditions monitoring powers were delegated to the Board vide G.O.Ms.No120 dt 01.11.2018(**Annexure -2**).
6. With regard to the averments made in paragraph 4 of the affidavit is denied as false. It is submit that this Respondent (SEIAA) is processing the EC applications based on the Approved mining plan and EIA/EMP prepared by the NABET (National Accreditation Board for Education and Training Accredited consultants).
 7. With regard to the averments made in paragraphs 5 & 6 of the affidavit is not related to this respondent and hence there are no remarks.
 8. With regard to the averments made in paragraph 7 of the affidavit is denied as false. It is submit that it is true that the compliant has been forwarded to the Head office, APPCB and RO Nellore for taking further necessary action as the EC conditions monitoring powers were delegated to the Board vide G.O.Ms.No120 dt 01.11.2018.
 9. With regard to the averments made in paragraph 8 of the affidavit is not related to this respondent and hence there are no remarks.
 10. With regard to the averments made in paragraph 9 of the affidavit is denied as false. It is submitted that, it is not correct that this respondent has not taken any action. It is submitted that the Compliant has been forwarded by this respondent to the Head office, APPCB and RO Nellore for taking further necessary action as the EC conditions monitoring powers were delegated to the Board vide G.O.Ms.No120 dt 01.11.2018 on 02.08.2022 immediately after receipt of the complaint on 01.08.2022.
 11. With regard to the averments made in paragraphs 10, 11, &12 of the affidavit is not related to this respondent and hence there are no remarks.


Member Secretary
SEIAA, AP

12. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above the Original Application No. 101 of 2022 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Vijayawada
Andhra Pradesh on
this the 13th day of March 2023
and signed his name in my presence



BEFORE ME

Advocate

VERIFICATION

I, Dr. P.V.Chalapathi Rao S/o Pasala Lakshmaiah, Aged about 53 years, Member Secretary, AP State Environment Impact Assessment Authority, Andhra Pradesh do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 13th day of March 2023 at Vijayawada

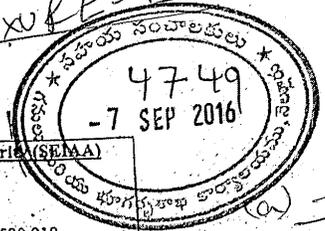


DEPONENT

**Member Secretary
SEIAA, AP**

Annexure - II (62 pages) - 1 -

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State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Government of India
Ministry of Environment & Forests
A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

REGD. POST WITH ACK. DUE

Order No. SEIAA/ AP/ NLR/ MIN/ 06/ 2016/ 127

Dt: 04.08.2016

Sub: SEIAA, A.P - 17.939 Ha Silica Sand Mine of Sri S.Krishna Reddy at Sy.No.515/P, Ballavolu (V), Chillakur (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance - Issued - Reg.

I. This has reference to your application dated 21.06.2016 seeking Environmental Clearance for the 17.939 Ha. Silica Sand Mine in favour of Sri S.Krishna Reddy at Sy.No.515/P, Ballavolu (V), Chillakur (M), SPSR Nellore District, Andhra Pradesh. It was reported that the nearest human habitation viz., Ballavolu (V) exists at a distance of about 1.50 km from the mine lease area. It was noted that the capital investment of the project is Rs.20.0 lakhs and capacity of the Project is as follows:

Mining of Silica Sand - 1,18,250 Tones /annum (max)/ 1,15,429 TPA (Avg) in 17.939 Ha.

The co-ordinates of the Silica Sand Mine are reported as following:

Sl.No	North Latitude	East Longitude
1.	14° 07' 57.0"N	80° 03' 48.1"E
2.	14° 07' 53.7"N	80° 03' 32.8"E
3.	14° 07' 41.5"N	80° 03' 37.9"E
4.	14° 07' 44.5"N	80° 03' 53.2"E
5.	14° 07' 52.5"N	80° 03' 49.9"E
6.	14° 07' 52.0"N	80° 03' 43.2"E
7.	14° 07' 54.1"N	80° 03' 42.4"E
8.	14° 07' 54.3"N	80° 03' 49.2"E

II. It is a open cast mine and the life of the mine is as 10 years. The total mine lease area is 17.939 Ha.

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 09.07.2016. The mine lease was granted on 30.03.2002 for 20 years. The Mining Plan was approved on 28.02.2002 and modified Mining Plan approved on 22.01.2016 @ annual production of 1,18,250 TPA. The credible

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T. B. Madan Kumar Reddy

Off ADM & G SPSR Nellore

SPA/CHP/ No.2/88/16

1/206
Sri Krishna Reddy

Chillakur

EC (FE)

(2) (FO) 22/11/16

(a) - 6 pages

action was initiated against this mine for unauthorized operation of mine earlier and a case was filed in the Hon'ble 2nd Addl. Judicial Magistrate of First class Court, Nellore (Case No.390/2016) and the case is pending. The Committee also noted that this mine is exempted from the cluster of mines as per the MoEF&CC, New Delhi Notification S.O.No.2269(E), dated 01.07.2016 as this mine's lease was granted prior to 9th September 2013. The Committee recommended for issue of Environmental clearance to this Silica Sand mining project - 1,18,250 TPA, duly stipulating a condition that the project proponent shall maintain the 7.5 m buffer zone all around the mine lease area for greenbelt development. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 25.07.2016 examined the proposal and agreed with the recommendations of the SEAC, duly stipulating a condition in EC that a setback distance of 50 m shall be maintained in case of existing, of any spring channel in the mine area. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following special, specific and general conditions:

A. Special Conditions:

1. The proponent shall scrupulously follow the guidelines stipulated by the SEIAA, AP for Silica mines located in Nellore District.
2. Mining shall be restricted to one meter above the ground water table.
3. Proponent shall establish permanent Ambient Air Quality Monitoring Station in nearby Village and carry regular monitoring of ambient air quality and ensure that silica content in ambient air is less than 3 ug/m³.
4. Proponent shall maintain inventory of dug wells in the village and record its water levels in every 3 months.
5. Depth of mining shall be restricted to 2.5 mts from the stay level in the "minus - Z" direction.
6. In the mining lease area, if the mining depth already exceeds 2.5 mts, no mining shall be carried in that area under any circumstances.
7. The project proponent shall maintain the setback distance of 50 meters on both sides of spring channel/ from the spring channel if any, and 7.5 m buffer zone all around the mine lease area for greenbelt development. Mining shall not be carried 50 mts on either side any spring channel, if any, under any circumstances.

B. Specific Conditions:

a) Air Pollution:-

- i. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- ii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.

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John B. Madan Kumar Reddy

[Signature]
To ADM & G 16/07/2016
SPSR Nellore

- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- v. The following measures are to be implemented to reduce Noise pollution:-
 - Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

vi. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

b) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 22.5 KLD, out of that, 20.0 KLD is used for Dust suppression; 1.0 KLD is used for development of green belt; 1.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-

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John B. Madankumar Reddy

Jeeva
OTO ADM & S
SPSR Nellore

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- Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.

B. General Conditions:-

- i. This order is valid for a period of 10 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- v. Officials from the Regional Office of MoEF&CC, Chennai and APPCB who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Chennai.
- vi. Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.

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To Sri B. Madan Kumar Reddy

[Signature]
ADM & G
SPSR Nellore

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- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs. 15,000/- & Recurring cost of Rs. 0.60 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xviii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

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070 ADM & G
SPSR, Nellore

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- xix. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To

M/s.S.Krishna Reddy, Mg. Partner,
H.No. 4/1/26, Naidupet,
SPSR Nellore District-524412.
Ph: 9848487411.
E-mail: chandraminerals48@gmail.com

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//

Sreedevi O
ENVIRONMENTAL ENGINEER (EC)

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To *Sri B. Madan Kumar Reddy* Page 6 of 6

Sreedevi O
O/A ADM & G
SPSR Nellore

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Annexure - III

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ANNEXURE - III - 1 -
(73 pages)

State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Government of India
Ministry of Environment & Forests
 A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

REGD POST WITH ACK.DUE

Order No. SEIAA/AP/VSP-173/2015

Dt:31.10.2016

Sub: SEIAA, A.P - 20.153 Ha Silica Sand Mine of Sri.Y.Janaki Rami Reddy at Sy.No.695/6, 695/9B, 695/10B, 695/11, 695/13, 695/14, 695/16; 695/17, 695/18 & 695/19, Momidi (V), Chillakur (M), SPSR Nellore District, A.P. - Environmental Clearance - Expansion-Issued - Reg.

DESPATCHED
 ON 03.11.2016...

This has reference to your application dated 17.09.2016 seeking Environmental Clearance for the 20.153 Ha. Silica Sand Mine in favour of Sri.Y.Janaki Rami Reddy at Sy.No.695/6, 695/9B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19, Momidi (V), Chillakur (M), SPSR Nellore District, A.P. It was reported that the nearest human habitation viz., Varegali (V) exists at a distance of about 0.9 km from the mine lease area. It was noted that the capital investment of the project is Rs. 25.0 lakhs and capacity of the Project is as follows:

Mining of Silica Sand - 36,300 TPA to 88,128 TPA in 20.153 Ha.

The co-ordinates of the Silica Sand Mine are reported as following:

Sl.No	North Latitude	East Longitude
1.	14° 11'57.84"N	80° 3'51.08"E
2.	14° 11'57.44"N	80° 3'51.34"E
3.	14° 11'54.28"N	80° 3'50.47"E
4.	14° 11'53.27"N	80° 3'55.44"E
5.	14° 11'56.54"N	80° 3'55.44"E
6.	14° 11'59.21"N	80° 3'56.16"E
7.	14° 11'56.65"N	80° 3'59.76"E
8.	14° 11'53.66"N	80° 3'59.62"E
9.	14° 11'50.03"N	80° 3'58.25"E
10.	14° 11'47.80"N	80° 3'57.85"E
11.	14° 11'46.00"N	80° 4'2.96"E
12.	14° 11'39.05"N	80° 4'0.91"E
13.	14° 11'40.06"N	80° 3'55.69"E
14.	14° 11'42.11"N	80° 3'45.25"E

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To Sri P. Madan Kumar Reddy
 D/o ADM & G
 SPSR Nellore

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15	14° 11'39.73"N	80° 3'44.24"E
16	14° 11'40.27"N	80° 3'43.09"E
17	14° 11'50.42"N	80° 3'47.56"E
18	14° 11'53.11"N	80° 3'44.17"E
19	14° 11'53.11"N	80° 3'48.93"E

II. It is a open cast mine. The total mine lease area is 20.153 Ha.

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 25.09.2016. The Representative of Project Proponent and their consultant M/s.SV Envirolabs labs and consultants have attended the meeting and requested for enhancement of production capacity from 36,300 TPA to 88,128 TPA. The mine lease was granted on 11.04.2005 for 20 years. The Mining Plan was approved on 10.03.2005 and modified Mining Plan approved on 23.04.2016 i.e., for 2016-17 to 2020 -21 @ annual production 88,128 TPA. Existing mine issued with EC on 03.10.2013 for Silica sand - 36,300 TPA. The EC compliance report of MoEF Regional Office, Chennai for the existing mine submitted vide lr. dated 16.09.2016. There is a no spring channel existing in and around to this mine. The Committee also noted that this mine is covered under the MoEF&CC, New Delhi Notification S.O.No.2269(E), dated 01.07.2016 as this mine's lease was granted prior to 9th September 2013. The Committee recommended for issue of Environmental clearance to this Silica Sand mining project for quantity -88,128 TPA, duly stipulating a conditions that the project proponent shall maintain the setback distance of 50 meters on both sides of / from the any spring channel and 7.5 meters buffer zone all around the mine lease area for greenbelt development. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 14.10.2016 examined the proposal and agreed with the recommendations of the SEAC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following special, specific and general conditions:

A. Special Conditions:

1. The proponent shall scrupulously follow the guidelines stipulated by the SEIAA, AP on Silica mines located in Nellore District.
2. Mining shall be restricted to one meter above the ground water table.
3. Proponent shall establish permanent Ambient Air Quality Monitoring Station in nearby Village and carry regular monitoring of ambient air quality and ensure that silica content in ambient air is less than 3 ug/m³.
4. Proponent shall maintain inventory of dug wells in the village and record its water levels in every 3 months.
5. Depth of mining shall be restricted to 2.5 mts from the stay level in the "minus - Z direction.
6. In the mining lease area, if the mining depth already exceeds 2.5 mts, no mining shall be carried in that area under any circumstances.
7. The project proponent shall maintain the setback distance of 50 meters on both sides of spring channel/ from the spring channel if any and 7.5 m buffer zone all around the mine

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To: Smt. A. Madankumar Reddy

[Signature]
to ADM & G
SPSR Nellore

16/07/2012

lease area for greenbelt development. Mining shall not be carried 50 mts on either side any spring channel, if any, under any circumstances.

B. Specific Conditions:

a) Air Pollution:-

- i. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- ii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. The following measures are to be implemented to reduce Noise pollution:-
 - Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vi. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

b) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 18.0 KLD. Out of that, 15.0 KLD is used for Dust suppression; 1.0 KLD is used for development of green belt; 2.0 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data

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T. Sri B. Nandan Kumar Reddy

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SPDR, Nellore

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thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.

- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.

B. General Conditions:

- i. This order is valid for a period of 20.0 years or the expiry date of mine lease period issued by the Government of A.P or depletion of reserves as per SEIAA Guidelines whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.

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To. *S. P. Madan Kumar Reddy*

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O/o ADM & G
SPSR Nellore

16/07/2022

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- v. Officials from the Regional Office of MoEF&CC, Chennai and APPCB who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Chennai.
 - vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
 - vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
 - viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 - ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
 - x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 - xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 - xii. The funds earmarked (Rs. 62,500/-) for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
 - xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 - xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
 - xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

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- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xviii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xix. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To

Sri.Y.Janaki Rami Reddy, Mg. Partner,
Varagali (V & Post),
Chillakur (M),
SPSR Nellore District-524101.
Ph.9989900400
E-mail: saranreddy99@gmail.com

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//

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ENVIRONMENTAL ENGINEER (EC)

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TO: *Satish Bhatnagar Kumar Reddy*

16/07/20
D/o ADM & G
SPSR Nellore

(69) Annexure - I

	State Level Environment Impact Assessment (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, (a) Chalamavari Street, Kasturibaipet, Vijayawada-520010. 5 pages	

REGD. POST WITH ACK.DUE

Order No. SEIAA/AP/NLR/MIN/09/2017/448 -1131

Dt: 15.10.2018

Sub: SEIAA, A.P - 4.367 Ha. Silica Sand Mine of M/s. D. Vinay Kumar Reddy at Sy.No. 553/2, 555/2, 565/2, 568/2, Ballavolu (V), Chillakur (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance - Reg.

- I. This has reference to your application submitted through online on 27.09.2017 and information submitted on 25.07.2018 (SIA/AP/MIN/69926/2018), seeking Environmental Clearance for the 4.367 Ha Silica Sand Mine at Sy. No. 553/2, 555/2, 565/2, 568/2, Ballavolu (V), Chillakur (M) SPSR Nellore District, Andhra Pradesh in favour of M/s. D. Vinay Kumar Reddy. It was reported that the nearest human habitation viz., Ballavolu (V) exists at a distance of about 1.6 km from the mine lease area. It was noted that the capital investment of the project is Rs.20.0 Lakhs and capacity of the Project is as follows:

Mining of Silica Sand - 33,660 TPA in 4.367 Ha.

The co-ordinates of the Silica Sand Mine are as following:

Sl.No	North Latitude	East Longitude
1.	14° 7'57.22"N	80° 3'49.50"E
2.	14° 7'57.40"N	80° 3'50.65"E
3.	14° 7'56.96"N	80° 3'50.83"E
4.	14° 7'55.24"N	80° 3'52.49"E
5.	14° 7'55.31"N	80° 3'53.35"E
6.	14° 7'52.61"N	80° 3'54.43"E
7.	14° 7'52.14"N	80° 3'53.21"E
8.	14° 7'45.88"N	80° 3'54.65"E
9.	14° 7'39.32"N	80° 3'56.99"E
10.	14° 7'35.04"N	80° 3'58.93"E

- II. It is an open cast semi-mechanized mine. Life of mine is 7 years. The total mine lease area is 4.367 Ha.

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 24.08.2018. The project proponent and their consultant M/s. SV Enviro Labs & Consultants have attended the meeting and presented their proposal. The Committee noted that this is a new Silica Sand Mine. The mine lease was granted vide letter dated 24.11.2011 for mining lease for a period of 20 years. The mining plan was approved on 06.02.2017. The Asst. Director of Mines & Geology, Nellore vide letter dated. 30.03.2017, stated that there are 58 mine leases in the surrounding of this proposed mine in the chain of 500 m distance from these mine leases under cluster in the Chilakur Mandal, SPSR Nellore District.

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16/10/2018
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Out of 57 mines, 53 mine leases were granted before 9th September 2013 and the other 4 are new mine leases (4.367 Ha., 4.75 Ha., 4.48 Ha. & 4.977 Ha.) including this proposed mine lease with a total extent of 18.574 Ha, and is < 25 Ha. Hence, the present proposal comes under category 'B2' project. The project proponent submitted the cluster EMP. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006- (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The Committee recommended for issue of Environmental clearance to this proposed Silica Sand mining project for the production quantities: Silica Sand - 33,660 TPA, duly stipulating a condition that the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the proponent/representative along with the EMP. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 24.09.2018 examined the proposal and agreed with the recommendations of the SEAC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following special, specific and general conditions:

A. Special Conditions:

- i. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- ii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the proponent/representative along with the EMP.

B. Specific Conditions:

a) Air Pollution:-

- i. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- ii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. The following measures are to be implemented to reduce Noise pollution:-
 - Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

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T. S. B. Madan Kumar
ADN & G
SPSR, Nellore

- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- v. Officials from the Regional Office of MoEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (**Capital cost of Rs.0.2 Lakhs & Recurring cost of Rs.0.8 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

P. S. Reddy

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G. S. Reddy
G/O ADM & G
SPSR Nellore

- (72) -4-
- vi. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

b) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 13.5 KLD Out of that 10.0 KLD is used for dust suppression; 2.0 KLD is used for development of green belt; 1.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
 - > Retention/toe walls shall be provided at the foot of the dumps.
 - > Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.

B. General Conditions:

- i. This order is valid for a period up to 7 years or the expiry date of mine lease period issued by the Government of A.P or exhaust of reserves as per SEIAA Guidelines whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.

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T. S. B. Madan Kumar Reddy

[Signature]
O/o ADM & G
SPSR Nellore
16/07/20

- (73)
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
 - xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 - xvii. The proponent shall obtain all other mandatory clearances from respective departments.
 - xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 - xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 - xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To
M/s. D. Vinay Kumar Reddy,
Ballavolu (V), Chillakur (M),
SPSR Nellore District-524101,
Ph.9441847833

//T.C.F.B.O//

P. Muna Swamy Reddy
SENIOR ENVIRONMENTAL ENGINEER (EC)

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To *Sri B. Vinay Kumar Reddy*

Green
ADM & G
SPSR Nellore

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

EFS&T Department – Notify the A.P. Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the SEIAA and DEIAA - Notification - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPARTMENT

G.O.MS.No. 120

**Dated: 01-11-2018.
Read the following.**

From the Addl.PCCF (Central), MoEF&CC, GoI, Regional Office (South Eastern Zone), Chennai, Lr.F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017.

&&&

ORDER:

The following notification shall be published in an Extraordinary issue of the Andhra Pradesh Gazette; Dated.01.11.2018.

NOTIFICATION

In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the State level Environment Impact Assessment Authority and District level Environment Impact Assessment Authority of Andhra Pradesh, with immediate effect.

2. The Member Secretary, Andhra Pradesh Pollution Control Board shall take further necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**G. ANANTHA RAMU
PRINCIPAL SECRETARY TO GOVERNMENT**

To
The Member Secretary, A.P. Pollution Control Board, Vijayawada
The Member Secretary, SEIAA, O/o Andhra Pradesh Pollution Control Board
All District Magistrate & Collectors in the State
Copy to:
The PS to Minister for EFS&T
The PS to Principal Secretary, EFS&T
The Law (G) Department
The MoEFS&CC, Regional Office (South Eastern Zone),
1st & 2nd Floor, HEPC Building No. 34,
Cathedral Garden Road, Nungam Bakkam, Chennai.

//FORWARDED:: BY ORDER//

SECTION OFFICER